

1HEMANT CHANDANGOUDAR04/12/2023 Mr. Vivek Subba Reddy, learned senior counsel for the petitioners submits that the petitioners are the office bearers of the Chikkamangaluru Bar Associations and the allegation against the petitioners is that when the compliant went to record the statement of the victim, at that time, the petitioners snatched the mobile phones preventing them from recording the statement of the victim. He further submits that except omnibus and general allegations there is no specific allegation as to which of the petitioner snatched the mobile phones of the complainant. He further submits that the alleged incident had taken place on 30.11.2023 and the FIR was lodged on 3.12.2023 without offering any plausible explanation. Learned SPP accepts notice for respondents No.1 to 3. Interim order as prayed for, insofar it relates to the petitioners, till the next date of hearing. Hand delivery ordered. List this matter along with 12522/2023.